

L. A. Notifications and Declarations**KANNUR DISTRICT**

NOTICE

UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

Ref. G2-21760/2018.

23rd January 2020.

The subjoined statement is an extract from the survey field register giving particulars of lands registered and surveyed in the name of concerned. Appeal if any, against the survey should be presented within one month from the date of publication of this notice to the Officers-in-charge of the survey whose head quarters are at Thalassery.

Field maps may be obtained on application and payment of fees prescribed from time to time.

SCHEDULE

District—Kannur.

Taluk—Thalassery

Village—Eranholi.

Desom—Eranholi.

<i>As per Revenue Records</i>			<i>As now surveyed</i>			<i>Remarks</i>
<i>Survey field Number</i>	<i>Sub Division Number</i>	<i>Area in Hect.</i>	<i>Survey field Number</i>	<i>Sub Division Number</i>	<i>Area in Hect.</i>	
117	6	3.1013	117	6	1.0298	Kinfra
				9		
				10	2.0630	Revenue
					0.0085	Kinfra

Taluk Office,
Thalassery.

(Sd.)

Tahsildar (LR).

FORM NO. 16

[See Rule 79]

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES
ACT, 1961

Ref. J2-14108/2006.

1st January 2020.

Whereas the Government have directed the Survey of land comprised in Survey number noted below Cheleri Village Taliparamba Taluk, it is hereby notified under Sub section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961 that the Survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed; and that every person claiming to be interested in the registered land situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the Surveyor employed in the locality and also from time to

time when called up on for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub section (3) of Section 6 of the above said Act, all the registered holders are hereby required.

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines the clearance of which may be necessary for the purpose of Survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnish flag holders and Chainman; and
- (c) to provide suitable survey marks and other wise to give such assistance in the survey as may be demanded under the said Act of the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

District—Kannur. Taluk—Thaliparamba.
Village—Cheleri. Desom—Cheleri.

Sy No.—56/29

Extent —0.0004 Hect.

Taluk Office,
Thaliparamba.

(Sd.)
Tahsildar (LR).

KASARAGOD DISTRICT

FORM No. 16

(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. B-460/2017. 22nd January 2020.

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below in Perumbala Village of Kasaragod Taluk it is hereby notified under sub section (1) 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said village noted below will be demarcated and surveyed and that every person claiming to be interested in the Registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection herewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

Under section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisition under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LANDS

The extent given is approximate

District—Kasaragod.

Taluk—Kasaragod. Village—Perumbala.

<i>Sl. No.</i>	<i>R S No.</i>	<i>Descriptions</i>	<i>Extent (in Acre)</i>
1	132/2A2R	Dry	0.1214
2	132/2A2B2	Dry	0.0809

(Sd.)
Office of the Special Tahsildar, Kasaragod. *Special Tahsildar,*
(LA)